

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI, PRINCIPAL BENCH

Company Appeal (AT) (Ins.) No. 818 of 2020

In the matter of:

Mr. Damodar Muddukrishna

....Appellant

Vs.

M/s. Cygilant (India) Research & Development Pvt.

Ltd.

...Respondent

Present

For Appellant: Mr. Mithun Shashank, Advocate.

For Respondent: Mr. Yugang Goel, Ms. Tanya Manglik and Mr. Mayank Mishra, Advocates.

ORDER
(Virtual Mode)

12.04.2021: From the perusal of the Order dated 23.03.2021, Learned Counsel for the Appellant was directed to file Short Written Submissions, not exceeding three pages, together with Compilation of relevant Judgements latest by 01.04.2021.

Learned Counsel for the Appellant prays some more time and he has not complied with the Order dated 23.03.2021. So, ten-days' time is given to the Learned Counsel for the Appellant to comply with the Order dated 23.03.2021.

It is made clear that if the Appellants failed to file the Written Submissions before the next date, the matter will proceed in absence of Written Submissions on merits.

List this case on **11th May, 2021.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

ha/nn